

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 449/MP/2014**

Subject : Petition under Section 79 (1) (f) read with Section 60 of the Electricity Act, 2003.

Date of hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Malana Power Company Limited

Respondents : Himachal Pradesh State Electricity Board Limited and other

Parties present : Ms. Seema Jain, Advocate, MPCL  
Shri Sumit Garg, MPCL  
Shri Anand K Ganesan, Advocate, HPSEBL  
Shri Deepak Uppal, HPSEBL  
Shri Joginder Singh, HPSEBL

**Record of Proceedings**

Learned counsel for the Himachal Pradesh State Electricity Board Limited (HPSEBL) submitted that counter claim filed by HPSEBL on 27.4.2015 may be treated as a separate petition and filing fee in this regard has already been paid. Learned counsel further requested for two weeks time to file its reply to the affidavit dated 10.6.2015 filed by the Malana Power Company Limited. Learned counsel for the petitioner, Malana Power Company Limited (MPCL) had no objections for the same.

2. The Commission after hearing the parties decided that the affidavit filed by HPSEBL should be treated as petition and numbered accordingly.

3. The Commission directed HPSEBL to file its reply on affidavit by 3.7.2015 with an advance copy to MPCL.

4. The Commission directed that due date of filing the reply should be strictly complied with. The reply filed after due date shall not be considered.

5. The Commission directed to list both matters on 9.7.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**